

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9923/2023

[Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court of Judicature at Allahabad]

GREATER NOIDA

INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.

Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

I.R. and IA No.80719/2023-EXEMPTION FROM FILING O.T.

IA No. 26215/2025 - EXEMPTION FROM FILING O.T.

IA No. 53547/2024 - EXEMPTION FROM FILING O.T.

IA No. 80719/2023 - EXEMPTION FROM FILING O.T.

IA No. 26216/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 53546/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 19-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Preeti Goel, Adv.  
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.  
Mr. Rakesh Mishra, AOR  
Mr. Pankaj Dubey, Adv.  
Mr. Pratyaksh Semwal, Adv.  
Ms. Madhumeet Kaur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner is  
permitted to serve notice on the standing counsel  
for the State, returnable on 26.03.2025.

(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR

(POONAM VAID)  
ASSISTANT REGISTRAR